

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Origin	al Application No: 349/95
Transf	ar Application No:
	DATE OF DECISION: 15.6.1995
Sm	.J.N.Randhe & Anr. Petitioner
Shi	i U.M.JoshiAdvocate for the Patitioners
	Versus
Un:	ion of &ndia & Anr. Respondent
Shı	i R.R.Shetty. Advocate for the Respondent(s
CORAM	·
The H	on'ble Shri Justice M.S.Deshpande, Vice-Chairman.
The H	on'ble Shri —
1	. To be referred to the Reporter or not ?
2	. Whether it needs to be circulated to other Benches of the Tribunal ? \mathcal{N}
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(M.S.DESHPANDE) VICE-CHAIRMAN BOMBAY BENCH, BOMBAY.

Original Application No.349/95.

Smt.J.N.Randhe. & Abr. ... Applicant.

V/s.

Union of India & Anr.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

Appearances:-

Applicant by Shri U.M.Joshi. Respondents by Shri R.R.Shetty.

Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt. 15.6.1995.

Heard Shri U.M.Joshi, counsel for the applicant and Shri R.R. Shetty, counsel for the Respondents. After hearing counsel for the parties, it is apparent that the applicant's father died on 22.7.1988 when the applicant was 22 years of age. The present application was filed in March, 1995 i.e. nearly 7 years after the death of the deceased. The impugned order dt. 28th September, 1994 shows that the applicant No.2 was 29 years of age and is married, has his own family and his younger brothers are also major. The deceased widow was getting adequate pension and in the circumstances, it is not possible to take exception to the impugned order which sets out reasons why compassionate appointment cannot be granted. The application is summarily dismissed. No order as to costs.

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(M.S.DESHPANDE) VICE-CHAIRMAN